

(Matriculates and above) belonging to the Scheduled Castes and Scheduled Tribes on the live register of Employment Exchanges at the end of each year during the period 1964-68 is attached.

STATEMENT

| Year | No. of educated job-seekers on the live register at the end of the year | |
|-------|---|------------------|
| | Scheduled Castes | Scheduled Tribes |
| I | 2 | 3 |
| 1964. | 47,418 | 4,395 |
| 1965. | 53,485 | 6,115 |
| 1966. | 63,740 | 8,468 |
| 1967. | 73,112 | 11,930 |
| 1968. | 93,972 | 14,025 |

NOTE.—1. All unemployed persons are not registered with employment exchanges.

2. Quite a proportion of those registered with Employment Exchanges are already employed and are seeking better jobs.

(b) Vocational guidance and Employment Counselling services have been provided. Besides, special schemes are being undertaken for coaching and confidence building.

Dutt Committee on Industrial Licensing Policy

4102. SHRI JYOTIRMOY BASU:
SHRI BHAGABAN DAS:
SHRI BADRUDDUJA:
SHRI SATYA NARAIN SINGH:
SHRI KANWAR LAL GUPTA:
SHRI V. NARASIMHA RAO:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Dutt Inquiry Committee has submitted its report on Industrial Licensing Policy;

(b) whether it has recommended a proper enquiry against the Birlas;

(c) whether Government propose to institute an inquiry in the matter and if so, how soon; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) The report of the Industrial Licensing Policy Inquiry Committee contains a number of references to large Industrial Houses, including the house of Birlas. A copy of the report has already been laid on the Table of the House.

(c) and (d). Attention is invited to the reply given to the Unstarred Question No. 9451 in the Lok Sabha on the 13th May, 1969, in which it was stated that in a large number of cases, detailed inquiry, investigation and action had been taken or initiated through the most appropriate agencies of Government in each case and that allegations relating to licensing of industries had been referred to the Industrial Licensing Policy Inquiry Committee. It was also stated that investigations were still proceeding in respect of some of the allegations while matter was before the

courts in respect of others. Further, House was informed that in order to maintain close check and follow-up in respect of investigations which were still continuing or which were before various tribunals, Government had appointed a Special Commissioner in the Cabinet Secretariat to co-ordinate such investigations and bring up the cases for early decisions of Government. In these circumstances, it was not proposed to set up a Commission of Inquiry.

The reports of the Industrial Licensing Policy Inquiry Committee on industrial licensing and in respect of certain specific allegations referred to the Committee have since been received. Copies of both these reports have been placed on the Table of the House. These reports are presently under examination of the Government.

संसद तथा विधान सभाओं में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लिए 1971 के बाद भी स्थानों का आरक्षण जारी रखना

4103. श्री देवराव पाटिल : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संसद तथा विधान सभाओं में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लिये 1971 के बाद अगले दस वर्षों तक उतने ही स्थान आरक्षित रहेंगे जितने कि इस समय हैं;

(ख) यदि हाँ, तो 1971 के बाद भी उतने ही स्थान आरक्षित रखने के क्या

कारण हैं; और

(ग) जनसंख्या के आधार पर उनकी संख्या नहीं बढ़ाने के क्या कारण हैं ?

विधि मंत्रालय और समाज कल्याण विभाग में उप-मंत्री (श्री मुत्तलाल राव) :
(क) से (ग). संविधान के अनुच्छेद 330 तथा 332 के अधीन आबादी के अनुपात से स्थान आरक्षित करने पड़ेंगे। अनुसूचित जातियों तथा अनुसूचित आदिम जातियों की सूचियों के पुनरीक्षण के विधेयक में पुनरीक्षित सूचियों के आधार पर इन जातियों की आबादी का अन्दाजा लगाने तथा चुनाव आयोग द्वारा निर्वाचन क्षेत्रों के पुनः समायोजन के लिए उपबन्ध शामिल हैं।

Appointment of Chairman of Heavy Engineering Corporation, Ranchi

4104. SHRI BENI SHANKER SHARMA: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) the number of Chairmen who had been on the Board of Directors of Heavy Engineering Corporation, Ranchi since its inception in 1958 together with their names and qualifications;

(b) whether it is a fact that there were quick changes or replacements in this coveted post; and

(c) if so, the reasons therefor and in what way such changes have been conducive to the growth and development of this complex?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT):

(a) :

| Name of Chairman | Period of appointment From To | | Qualifications |
|-----------------------|----------------------------------|------------------|--|
| Dr. A. Nagaraja Rao | 28-1-59 | 24-2-64 | M.Sc. (Engineering) |
| Shri T.R. Gupta | 24-3-64 | 7-10-67 | B.Sc. (Engg.) Mech. M. I. E., M. I. P. E. (London) |
| Shri K.D. Malaviya | 23-2-68 | 4-1-69 | M.Sc. |
| Shri C. Chalapati Rao | 27-4-69 | Still continuing | B.E. |

(b) No, Sir.

(c) Does not arise.